

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 259
TO BE ANSWERED ON 30th NOVEMBER, 2021**

“DEATHS DUE TO COVID-19 AND COMPENSATION TO THE VICTIMS”

259: SHRI KUMAR KETKAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state-

- (a) the number of people who died due to COVID-19 in India;
- (b) whether Government has provided ex gratia compensation of Rs 4 lakhs each to the families of COVID-19 patients who died;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps being taken by Government to compensate people who lost their life due to COVID-19?

**ANSWER
MINISTER OF STATE FOR HEALTH & FAMILY WELFARE
(DR BHARATI PRAVIN PAWAR)**

(a) to (e) As on 25th November 2021, a total of 4,66,980 deaths due to COVID-19 have been reported by States/UTs.

Government through National Disaster Management Authority (NDMA) has issued ‘Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19’. NDMA has recommended an amount of Rs. 50,000/- per deceased person including those involved in relief operations or associated in preparedness activities, subject to cause of death being certified as COVID-19. The ex-gratia assistance shall be provided by States from State Disaster Response Funds.

Also, life insurance cover of Rs. 50 lakhs is being provided to health professionals, including front line workers and ASHAs, involved across the country in COVID-19 management, under the Pradhan Mantri Garib Kalyan Yojana.

In order to provide comprehensive support for children who have lost both their parents due to COVID 19 pandemic, the Ministry of Women and Child Development under PM CARES for Children Scheme provides for health insurance, empowers such children through education and equips them for self-sufficient existence with financial support on reaching 23 years of age.